

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 46/TT/2013

Subject : Determination of transmission tariff for Nellore-Gooty 400 kV D/C (Quad) line under ATS of Krishnapatnam UMPP Part-A for the period from anticipated DOCO to 31.3.2014 in SR for tariff block 2009-14.

Date of Hearing : 21.11.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents: : Karnataka Power Transmission Corporation Limited & 15 others

Parties present : Shri S.S. Raju, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of petitioner submitted that:-

- a) The petition has been filed for determination of transmission tariff of Nellore-Gooty 400 kV D/C (Quad) line under ATS of Krishnapatnam UMPP Part-A. The petition was filed in January, 2013 with anticipated date of commercial operation on 1.4.2013 and accordingly the asset was commissioned on 1.4.2013;
- b) As per the investment approval dated 15.12.2010, the asset was to be commissioned within 32 months from the date of investment approval, i.e by 1.8.2013 and the asset was commissioned on 1.4.2013.;



- c) The original scope of work under "ATS of Krishnapatnam UMPP, Part-A" (KUMPP) consisted of Nellore 400 kV D/C Quad Line of 32 KM, Gooty 400 kV D/C Quad transmission line of 316 KM and Bay extension at 400/220 kV Nellore & Gooty. As the KUMPP generation was getting delayed, the delinking of ATS of KUMPP was discussed in the 33rd meeting of Standing Committee on Power System Planning of SR. The revised scope of ATS of Krishnapatnam was agreed in the 18th SRPC meeting. After revision, the scope of the project consists of 400 kV D/C Quad Nellore-Gooty transmission line of 289 KM and Bay extension at 400 kV Nellore PS and Gooty Sub-station. The RCE is under approval and it will be submitted;
 - d) The instant asset is the only asset under the scope of the project and as such additional return on equity of 0.5% may be allowed as the asset was commissioned within 32 months, the timeline specified in the 2009 Tariff Regulations for allowing additional return on equity;
 - e) The completion cost of the instant asset is within the FR cost; and
 - f) The transmission tariff may be allowed as prayed in the petition.
- 2. None appeared for the respondents.
 - 3. The Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

